GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5011 ANSWERED ON:13.08.2014 ILLEGAL CONSTRUCTION Rathwa Shri Ramsinh Patalyabhai

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of complaints received regarding illegal construction violating rules/regulation of DDA and other enforcement agencies in various parts of Delhi, including in Shivalik Colony; and

(b) the action taken/proposed to be taken in each case?

Answer

THE MINISTER OF URBAN DEVELOPMENT(SHRI M.VENKAIAH NAIDU)

(a): The details of complaints received regarding illegal construction violating rules/regulation of DDA and other enforcement agencies in various parts of Delhi, including in Shivalik Colony are as follows:

Delhi Development 26 complaints were Authority received including 3 in Shivalik Colony from January, 2014 to till date. New Delhi Municipal 102 complaints were Council received in the last two years. North Delhi Municipal 75,290 complaints Corporation were received in the last two years out of which 33,427 were found fake. East Delhi Municipal 25,394 complaints Corporation were received in the last two years out of which 800 complaints were found fake and false. South Delhi Municipal 47,445 complaints Corporation were received in the last two years.

(b): Delhi Development Authority (DDA) has issued show cause notices in all the complaints received under Section 30(1) and 31A of Delhi Development Act, 1957 that includes 3 show cause notices in respect of Shivalik Colony.

The building department of all the three Municipal Corporations and New Delhi Municipal Council (NDMC) have initiated the demolition and sealing action against the complaints of illegal construction under various provisions of the Municipal Act.